

से सम्बन्ध है या नहीं और मैं ने कहा था कि कुछ का होगा।

**Shri Vajpayee:** What is going to happen to the Chinese who have Kuomintang passports? Have Government decided upon any policy in regard to them?

**Shri G. B. Pant:** They are to be allowed to stay on for a full year. But if they come to adverse notice, then, the Government will take effective and suitable action.

**Shri Subbiah Ambalam:** Many of the Chinese residing in India are without passports and without Indian citizenship rights. May I know if Government have taken any steps to restrict their stay in India? May I also know if Government have got a scheme to repatriate them?

**Shri G. B. Pant:** As I said the people who have come from Kuomintang have no passports. They are here without passports. It is those who have been living here from before 1943 who have no passports. Those who have come after that or who did not belong to the Kuomintang have got passports. And, there are some who have effected a sort of entry into the country—their number is very small—without bringing the legitimate passports with them.

**Shri P. K. Deo:** May I know if Government are considering giving a chance to these stateless people to obtain their nationality in this country?

**Shri G. B. Pant:** Everyone is free to apply and the Government is free to pass suitable orders.

**Shri B. K. Gaikwad:** May I know the increase in the number of the Chinese during the last 10 years—that is between the census of 1951 and 1960?

**Shri G. B. Pant:** The census of 1960 will be completed some time early in 1961. So, it is difficult to compare the figures of the two censuses just now.

**Shri B. K. Gaikwad:** The information has already been supplied by the hon. Minister—the census of the Chinese in the year 1960. So, what is the difference between the 1951 census and the 1960 census—what is the increase?

**Shri G. B. Pant:** I had given the figures previously, before this census was taken. And the hon. Member may compare the figures then given with those that I have now given.

#### Violation of Foreign Exchange Regulations

+

\*440. { **Shri Ram Krishan Gupta:**  
**Shrimati Ila Palchaudhuri:**  
**Shri Indrajit Gupta:**  
**Shri S. M. Banerjee:**

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that about 100 cases of violation of the foreign exchange regulations were registered every month during the year ended the 31st March, 1960; and

(b) if so the nature of steps taken or proposed to be taken to prevent the cases of violation of the foreign exchange regulation?

**The Deputy Minister of Finance (Shri B. R. Bhagat):** (a) Yes, Sir.

(b) The Director of Enforcement keeps a close watch on unauthorised transactions in foreign exchange and institutes proceedings whenever called for. He has adequate powers under the F.E.R. Act to investigate into the alleged contraventions, to adjudicate cases, and to impose deterrent penalty when the parties are found to be guilty.

**Shri Ram Krishan Gupta:** May I know whether it is a fact that persons of high standing are involved in this? If so, may I know their names?

**Shri B. R. Bhagat:** Some of the persons involved may be called to be of high standing. The names of some of those persons whose cases have been

adjudicated have been given to the House. It is difficult for me to give a list of the names off-hand.

**Shri Ram Krishan Gupta:** May I know whether there is also any proposal to amend the Foreign Exchange Regulation Act with a view to have stricter control over them?

**Shri B. R. Bhagat:** I think the powers that we have under the Act are adequate for the present. If there is any eventuality, which we do not see now, we will certainly come to the House.

**Shri Tyagi:** As in the case of income-tax evaders, have Government examined the feasibility of publishing a list of those persons who violate the Foreign Exchange Regulations every month?

**Shri B. R. Bhagat:** Under the Act there is no bar. May I remind the House that some time ago we gave a list of such cases to the House when the House wanted it?

**Shri Tyagi:** As the hon. Minister has brought forward a Bill for publishing the names of the income-tax evaders, why cannot these names be published as there is no clause of secrecy in this Act?

**Shri B. R. Bhagat:** That is true; we can consider that. But there is nothing to prevent us giving the names.

**Shri S. M. Banerjee:** The hon. Deputy Minister stated that the Director of Enforcement is taking all possible steps. May I know whether a responsible officer of the AII, who is said to be the son of Mr. Chatterjee the Director, was involved in the foreign exchange violation? If so, what action was taken against him? May I also know whether it is a fact that the case was hushed up?

**Shri B. R. Bhagat:** No; the case was not hushed up. He was fined; and the question of taking some legal action is under consideration. So, I repudiate the insinuation that any such thing has been hushed up. It is never hushed up.

**Shri Indrajit Gupta:** May I know whether two high officials of the AII were involved in the violation of Foreign Exchange Regulations; and, if so, may I know their names and what proceedings were instituted against them?

**Shri B. R. Bhagat:** If the hon. Member tables a separate question, I can give the names. So far as I know, only one official was involved and we have taken suitable action. I do not know of any other.

**Shri Jaipal Singh:** Would it not be in the public interest to lay on the Table the names of the persons concerned after the full process of law has taken place and not before? In a matter of adjudication it would not be fair that the names should be given. Surely, as the hon. Minister himself has earlier replied that there is nothing to prevent him from giving the names, will he give the information at the proper time?

**Shri B. R. Bhagat:** That can be done; there is no objection.

#### Hindi Teleprinters and Typewriters

+

\*441. { **Shri A. M. Tariq:**  
**Shri Ram Krishan Gupta:**  
**Sardar Iqbal Singh:**  
**Shri D. C. Sharma:**  
**Shri Sarju Pandey:**  
**Dr. Ram Subhag Singh:**

Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 170 on the 16th February, 1960 and state the nature of progress made so far in finalizing key-boards for Hindi Teleprinters and Typewriters?

**The Minister of Education (Dr. K. L. Shrimali):** The Hindi Typewriter and Teleprinter Committee has submitted its revised reports and Government decision thereon is expected to be taken by the end of this month.

श्री श्री मू० तारिक : क्या मैं यह जान सकता हूँ कि इस गवर्नमेंट के डिजीज़न लेने